

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

RAJYA SABHA
UNSTARRED QUESTION NO. 1890
(TO BE ANSWERED ON 16.03.2023)

SHORTAGE OF INFORMATION COMMISSIONERS

1890 # SHRI NEERAJ DANGI:

Will the **PRIME MINISTER** be pleased to state:

- (a) the number of pending RTI cases in the country;
- (b) whether the main reason behind the pendency of these cases is the shortage of Information Commissioners, if so, the details thereof;
- (c) the details regarding recruitment of Information Commissioners during the last three years; and
- (d) the number of Information Commissioners in the country at present, State-wise?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a) & (b): As per the Section 7(1) of the RTI Act, there is stipulated period of 30 days for disposal of RTI request, so the question of pendency does not arise.

State-wise data on applications under the RTI Act is maintained by the respective State Governments.

(c): Three (03) Information Commissioners were appointed on 7.11.2020 in Central Information Commission.

(d): State-wise data on number of Information Commissioners is maintained by the respective State Governments.
